



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 109
CP No. (IB)- 228/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

M/s Harit Polytech Pvt. Ltd.

... Operational Creditor

Versus

M/s Anamika Conductors (P) Ltd.

... Corporate Debtor

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Operational Creditor : Kumar Vikram, Adv.

For the Corporate Debtor : Amol Vyas, Adv.

ORDER

Heard Mr. Kumar Vikram, Adv. appearing for the Petitioner/ Operational Creditor and Mr. Amol Vyas, Adv. appearing for the Respondent/ Corporate Debtor. It has been submitted by both the counsels that parties have entered into a settlement agreement dated 18.03.2023. In view of the settlement agreement, a joint application for withdrawal of the present petition has been filed electronically. Prayer is granted. CP No. (IB)- 228/9/JPR/2019 is dismissed as withdrawn.

-Sd-
(Prasanta Kumar Mohanty)
Technical Member

-Sd-
(Deep Chandra Joshi)
Judicial Member

April 20, 2023